

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MASS INFRASTRUCTURE PRIVATE LIMITED**RELEVANT PARTICULARS**

1.	Name of Corporate Debtor	MASS INFRASTRUCTURE PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	18/01/2002
3.	Authority under which Corporate Debtor is incorporated / registered	ROC-Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45209GJ2002PTC040369
5.	Address of the registered office and principal office (if any) of corporate debtor	1st Floor Kalapi Avenueb/H Malhar Point Opp Vaccine Institute Old Padra Road, Baroda-390015, Gujarat
6.	Insolvency commencement date in respect of corporate debtor	23/01/2020 (Certified Copy of Order received on 29.01.2020)
7.	Estimated date of closure of insolvency resolution process	27/07/2020 (180 Days from Certified Copy of order received on 29/01/2020)
8.	Name and Registration number of the insolvency professional acting as interim resolution professional	Mr. Suhas Dinkar Bhattbhatt IP Reg. No.: IBBI/IPA-002/IP-N00571/2017-18/11738
9.	Address & email of the interim resolution professional, as registered with the board	212, Atlantis, K-10, B Tower, Opp. Honest Restaurant, Near Genda Circle, Sarabhai Road, Vadodara, Gujarat-390007 Email: cssuhasb@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	212, Atlantis, K-10, B Tower, Opp. Honest Restaurant, Near Genda Circle, Sarabhai Road, Vadodara, Gujarat-390007 Email: sbhattbhattco@gmail.com
11.	Last date for submission of claims	12/02/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	NA
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	Download applicable form from https://ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **MASS INFRASTRUCTURE PRIVATE LIMITED** on **23/01/2020**. (Certified Copy of Order received on 29.01.2020)

The creditors of **MASS INFRASTRUCTURE PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **12/02/2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 31/01/2020

Place: Vadodara

Suhas Dinkar Bhattbhatt

Interim Resolution Professional

IP Reg. No.: IBBI/IPA-002/IP-N00571/2017-18/11738

